

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. IA(PLAN)/28/2024 IN C.P. (IB)/699(MB)2021

IN THE MATTER OF

Metro Global Limited

VS

Mundara Estate Developers Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 02.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Applicant

For the Respondent:

ORDER

I.A.(Plan)28/2024

On the request of the Ld. Counsel for the Applicant, adjourned to **06.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)